131

बिजली बोडी के (ग) जबकि कार्य-संचालन की जिम्मेवारी मुख्य रूप से राज्य सरकारों की है, केद्रीन्य सरकार भी राज्य बिजली बोटों के कार्य संचालन का प्तरीक्षण करती आ रही है और केन्द्रीय सरकार ने उनके समग्रकार्य-निष्यादन में सुधार लाने के लिए विभिष्ट मार्गदर्शी सिद्धान्त जारी किये हैं।

Loans taken by Directors of M/s. Pure Drinks Limited from the company

2299. SHRI KALRAJ MISHRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Directors of M/s. Pure Drinks Ltd., New Delhi have been warned for obtaining loans from the Company;
- (b) if so, whether these Directors have obtained permission for taking loans from M/s. Southern Bottlers Private Limited, Patiala; and
- (c) if not, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) No, Sir. However, M/s. Pure Drinks (New Delhi) Limited were warned for non-compliance of the provisions of Section 295 of the Companies Act, 1956 in giving loans to its directors.

- (b) M/s. Southern Bottlers Private Limited are not required to obtain approval of the Central Government under Section 295 of the Companies Act, 1956 for granting loans to its directors as it is a private limited company.
- (c) Does not arise in view of the reply to part (b) above.

Inspection of Accounts of M/s Pure Drinks Co. Pvt. Ltd.

to Questions

2300. SHRI KALRAJ MISHEA: SHRI ASHWANI KUMAR:

Will the Minister of LAW JUS-TICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether inspection of the books of accounts and other records of M/s. Pure Drinks Company Pvt. Ltd. under the provisions of the Companies Act, 1956, has recently been carried out; and
- (b) if so, what are the outcome and details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUST1C5 > AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) The inspector's report has revealed primafacie noncompliance of the provisions of section 211 read with schedule VI and section 418 of the Companies Act and grant of interest free loan by the company to a relative of Director and nonrecovery of debts due from certain companies. The matter will be further processed in the Department aftej- obtaining necessary replies from, the company.

Employe[^] in various High courts

2301. SHRIMATI MARGARET ALVA:

SHRI SYED SHAHABUDDIN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of judges, additional judges, officers Class I, Class II, Class III and Class IV in the High Courts of the country, separately for each High Court as on the 31st December, 1981; and